

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.990/2000

Tuesday, this the 20th day of February, 2001

(S)

Hon'ble Shri S.A.T. Rizvi, Member (A)

1. Yashveer Singh, Mali in
S/O Sh. Jawahar Singh,
Central Public Works Department,
R/O G-730, Sri Niwas Puri,
New Delhi-65.
2. Sh. Jawahar Singh (Regd.
Central Public Works Department,
R/O G-730, Sri Niwas Puri,
New Delhi-65.

..Applicants

(By Advocate: Shri S.K.Sinha)

VERSUS

1. Union of India,
through the Director of Estate,
Nirman Bhawan, New Delhi.
2. The Estate Officer,
Nirman Bhawan, New Delhi.
3. The Dy. Director of Horticulture,
Hort. Dev. No.1,
CPWD, New Delhi-2.

..Respondents

(By Advocate: Shri J.B.Mudgil)

O R D E R (ORAL)

The learned counsel appearing for the applicants
wishes to withdraw the OA on the ground that the
jurisdiction of this Tribunal is barred in consequence of
Hon'ble Supreme Court's judgement in Union of India & vs.
Rasila Ram & Ors., reported as JT (2000) SC 503.

In the circumstances, the OA is allowed to be
withdrawn and is accordingly dismissed as withdrawn. The
applicants will be at liberty/ to approach the
appropriate forum for redressal of their grievance. No
costs.

S.A.T. Rizvi

(S.A.T. Rizvi)
Member (A)

/sunil/